

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

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Allahabad : Dated this 28th day of August, 1997

Original Application No.1657 of 1994

District : Bijnore

CORAM:-

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. D.C. Verma, J.M.

Khub Singh Saini
Son of Shri Nathoo Singh
Qr No. T-4-C, Railway Colony,
Bijnore.

(By Shri ABL Srivastava, Advocate)

..... Applicant

Versus

1. Union of India through the Secretary
Govt. of India, Ministry of Railway,
Rail Bhawan, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Moradabad Division,
Moradaba.
3. The Station Superintendent
Northern Railway, Bijnore.
4. The Transmission Inspector,
Najibabad, Northern Railway,
Moradabad Division.

(By Shri A. Tripathi, Advocate)

..... Respondents

ORDER (Oral)

By Hon'ble Mr. S. Das Gupta, A.M.

This OA was filed under section 19 of the Administrative Tribunals Act, 1985, challenging the order by which the applicant was transferred, ~~for~~ which he had sought quashing of the impugned transfer order and a direction to allow him to perform the duties of ASM at the station of his posting, namely, Bijnore.

2. It is clear from the averments in the CA that the aforesaid order of transfer has since been cancelled and the applicant continued to function as ASM at Station Bijnore. The OA, therefore, has become

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infructuous and is dismissed accordingly.

3. The learned counsel for the applicant submitted that the applicant's services are being utilised as Relieving Assistant Station Master under control of respondent no.4 where^{as} he was earlier posted as a Rest-giver Assistant Station Master under respondent no.3. We are not convinced that this particular ~~particular~~ grievance can be adjudicated within the ambit of the present OA. If any right of the applicant is violated, he may file a separate OA for ~~separate~~^{a separate} cause of action.

Member (J)

Member (A)

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